NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

C.P. (IB)/1115(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: ARISINFRA SOLUTIONS PRIVATE LIMITED

V/s

KINJAL CIVILCON LLP

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Nausher Kohli, Ld. Counsel for the Petitioner present. Mr. Rohit Gupta, Ld. Counsel for the Corporate Debtor.
2. Ld. Counsel for the Corporate Debtor inform that whole of the principal amount has already been paid and now only the interest component is pending which has to be paid and they are ready to settle the interest component also. Counsel for the Corporate Debtor seeks some time to have instructions.
3. List this matter for further consideration on 04.04.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/